



**OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS, GUJARAT ZONE**  
**2<sup>ND</sup> FLOOR, CUSTOM HOUSE, NEAR ALL INDIA RADIO, NAVRANGPURA**  
**AHMEDABAD - 380 009**

TEL.: 079-27542678, 27545730

EMAIL: ccu-cusamd@nic.in

FAX: 079-27543762, 27545815

**BY EMAIL**

Date: 25/03/2021

To,  
The Additional Director General,  
Directorate General of Systems  
& Data Management, Customs & Central Excise,  
4<sup>th</sup> & 5<sup>th</sup> Floor, Hotel Samrat,  
Chanakyapuri, Kautilya Marg,  
New Delhi – 110 021.

Sir,

**Subject: AEO-T2 application of M/s. Dishman Carbogen Amcis Ltd. – reg.**

Please refer to the letter F. No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director, Customs and the letter F. No. 1380/65/2016 dated 11.01.2017, on the above mentioned subject.

2. M/s. Dishman Carbogen Amcis Ltd., Dishman Corporate House, Iscon – Bopal Road, Ambli, Ahmedabad, Gujarat – 380058 has applied for AEO-2 status. A list of all premises of above applicants and details of its Board of Directors / Proprietors / Partners / Company Secretary are enclosed herewith.

3. Also find enclosed herewith a letter for legal compliance / verification in r/o. aforementioned unit.

4. It is requested to upload the above details in CBEC website so that all the concerned may apprise DIC about details, if any.

Yours faithfully,

Encl: As above.

(Nitina Nagori)  
Joint Commissioner



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To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No. 1, Wing No. 5, R.K. Puram, New Delhi – 110066.	2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi – 110002.
3. The Director General, Directorate General of Central Excise Intelligence, West Block VII, Wing No. VI, 2 <sup>nd</sup> Floor, R.K. Puram, New Delhi – 110066.	4. The Commissioner, Directorate of Legal Affairs, 4 <sup>th</sup> Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi – 110002.
5. All Principal Commissioners / Commissioners, Customs, Customs (Prev.), Central GST & Central Excise.	

Sir / Madam,

**Subject: Legal verification of AEO application – reg.**

Please refer to the letter F. No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director, Customs and the letter F. No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab). M/s. Dishman Carbogen Amics Ltd., Dishman Corporate House, Iscon – Bopal Road, Ambli, Ahmedabad, Gujarat – 380058 has applied for AEO-T2 status.

2. Please refer to Para 3.2.6 of circular no. 3/2018-Customs dated 17.01.2018. It reads "The details of the AEO applicants for legal compliance as per para 3.2.1 will be hosted on CBEC Website (Home-> Departmental Officers-> System/Home-> Public Information-> Indian AEO Programme), The field formation can directly respond to concerned office (viz. Zonal AEO Cell) with the requisite legal compliance information within 14 days of uploading the details".

3. It is requested that details, as mentioned below, against these entities may be sent to this office on the email ID [ccu-cusamd@nic.in](mailto:ccu-cusamd@nic.in) / [aeocell.cus@gov.in](mailto:aeocell.cus@gov.in) within 14 days from the date of issue / upload of this letter on CBEC website.

(i) Show Cause Notice issued to them during last three financial years involving

fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where GST/Service Tax has been collected from customers but not deposited to the Government.

(ii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

(iii) Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (i) & (ii) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

4. The details may include issue in brief, date of SCN/Order and revenue implication. In case this applicant has come to any adverse notice of the department / Govt., details may be communicated.

5. These details are necessary to run a background check on compliance records submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016-Customs dated 22.07.2016 as amended by Circular No. 03/2018-Customs dated 17.01.2018.

6. In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO-T2" status to the above detailed applicants.

Yours faithfully,

(Nitina Nagori)

Joint Commissioner

**Copy to:**

1. The AEO Programme Manager, Director General of Performance Management Customs & Central Excise, 'D' Block, I.P. Estate, New Delhi – 110 002.

2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.

3. The Additional Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.